

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 152 of 2011**

**Dated: 25<sup>th</sup> January, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Kumaon Garhwal Chamber of Commerce**

**... Appellant(s)**

**Versus**

**Uttarakhand State Electricity Regulatory  
Commission & Anr.**

**.....Respondent(s)**

Counsel for the Appellant(s): Mr. M.L. Lahoty,  
Mr. Paban K. Sharma &  
Ms. Gargi Bhatta Bharali

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan  
for R.1  
Mr. Pradeep Misra with  
Mr. Daleep Kr. Dhayani for R.2

**ORDER**

The learned counsel for Respondent Nos. 1 and 2 again seek for some time to file the reply. Accordingly, they are directed to file the same on or before 06.02.2012 after serving copy on the other side.

Post the matter on **15.02.2012** for final hearing. In the meantime, the Rejoinder, if any, be filed after serving copy on the other side.

**( Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

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